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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Contempt Application No: 14 of 1994

In

Original Application No: 1572 of 1993

Jagdish Prasad                   .....       Petitioner.

Versus

V.N.Kapur                       .....       Opposite Party.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

None for the petitioner. Shri A.Sthalekar appears on behalf of the opposite party. C.A. has been filed.

2. In view of the fact that the petitioner did not present on the earlier two occasions i.e. on 6.4.1994 & 18.5.1994 and is not present today also, We proceeded to examine the petition on merit in the light of the averments made in the Counter Affidavit, filed by the alleged contemners. It appears therefrom that the representation of the petitioner has already been considered and disposed of by an order dated 13.3.1994 and the decision has also been communicated to the petitioner and acknowledged by him on 7.4.1994 (Annexure CA-4).

3. The direction which was contained in the relevant judgement and order dated 14.10.1993 was that the representation dated 30.4.93 made by the petitioner be disposed of as per Rules within a period of 2 months from the date of communication of this order. This order

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is stated to have been communicated to the respondents vide petitioner's letter dated 23.10.1993. It would therefore, appear that there has been some delay in compliance of the Tribunal's order dated 14.10.1993. However, with the disposal of this representation and communication of the decision to the petitioner, the order of the Tribunal has been fully complied with and we do not consider the delay <sup>in</sup> compliance as wilful or deliberate.

Contempt petition is therefore dismissed. Notices already issued, are discharged.

*[Signature]*  
Member-J

*[Signature]*  
Member-A

Allahabad Dated: 12.8.1994

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